

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.890/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.28.02.2019/NCLAT/UR/266

In the matter of:

Alok Jain Appellant

Versus

Tijaria Polypies Ltd. Respondent

Appearance: Prachi Johri, Advocate for the Appellant.

13.03.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 27.02.2019 and the Office after scrutiny of the Memo of Appeal on 28.02.2019, intimated the defects to the Appellant on 01.03.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 12.03.2019. It is stated in the Interlocutory Application (IA) that after intimation of the defects by the Registry the counsel for the Appellant had fixed up a meeting with the Appellant on 08.03.2019 but could not make arrangements to re-file the present appeal on 08.03.2019. There was bereavement in the close family of the Appellant, he could not come in the morning of 08.03.2019. Thereafter, the registry of this Hon'ble Appellate Tribunal was closed on 09.03.2019 and 10.03.2019. Hence, there is a delay of 05 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for admission' on 14.03.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar